

CENTRAL ADMINISTRATIVE TRIBUNAL
MADRAS BENCH

Dated the Wednesday, 20th day of July Two Thousand And Sixteen

PRESENT:
THE HON'BLE SHRI R. RAMANUJAM, MEMBER (A)

O.A.No.1821/2013

J.K. Raman,
S/o. (Late) Krishnan,
No.2/319, Ani.korai Village and Post,
Denaducombei via,
Udagamandalam,
Nilgiris District,
PIN- 643 206
(Retired Postmaster, Ooty HO).Applicant

(By Advocate : M/s. R. Malaichamy)
-versus-

1. Union of India Rep. by
The Director General of Posts,
Dak Bhavan,
Sansad Marg,
New Delhi- 110 001
2. The Chief Postmaster General,
Tamil Nadu Circle,
Anna Salai,
Chennai- 600 002
3. The Postmaster General,
Western Region (TN),
Coimbatore- 641 002
4. Superintendent of Post Offices,
Nilgiris Division,
Udagamandalam- 643 001
5. Senior Accounts Officer,
O/o. the Postmaster General,
Western Region (TN),
Coimbatore- 641 002.Respondents

(By Advocate: Mr. M. Kishore Kumar)

ORAL ORDER

(Pronounced by Hon'ble Mr. R. Ramanujam, Member (A)).

This O.A. is filed by the applicant seeking the following reliefs:-

"i. to call for the records of the 4th Respondent pertaining to his order which is made in APA/5-06/2012 dated 30.05.2013 and set aside the same; consequent to

ii) direct the Respondents to grant annual increment to the applicant for the period from 25.05.2007 to 31.08.2011 and thereby to re-fix the terminal benefits of the applicant including pension to him and further direct to pay the arrears of pension to the applicant; and

iii) to pass such further or other orders as this Hon'ble Tribunal may deem fit and proper."

2. When the matter is taken up for hearing, learned counsel for the applicant draws attention to Annexure-A/8, representation of the applicant dated 12.08.2013 addressed to the first respondent, which evoked no response from the respondents and, therefore, seeks direction to the respondents to consider his representation and pass appropriate order after granting him an opportunity of hearing.

3. On the other hand, learned counsel for the respondents submits that applicant is not entitled to the relief sought.

4. I have carefully examined the matter placed before me.

5. It is clear that the representation for the applicant at Annexure-A/8 has not yet been disposed of by the respondents, and, accordingly, the O.A. is found to be somewhat pre-mature. I therefore deem it appropriate to direct the respondents to consider Annexure-A/8,

representation of the applicant along with any further representation with necessary documentary evidence which the applicant may submit within a period of two weeks from the date of issue of copy of this order. The respondents shall dispose of the claim of the applicant after giving him an opportunity of hearing within a period of three months thereafter.

6. The O.A. is disposed of accordingly. There shall be no order as to costs.